



Gazette

EXTRAORDINARY

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GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LAW DEPARTMENT

NOTIFICATIONS

The 9th September 1970

No.LJL.81/70/4.—The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

ASSAM ACT XI OF 1970

(Received the assent of the Governor on the 28 th August 1970)

THE ASSAM MINISTERS', MINISTERS' OF STATE AND DEPUTY MINISTERS' SALARIES AND ALLOWANCES AMENDMENT)

ACT, 1970.

[Published in the Assam Gazette, Extraordinary, dated the 10th September 1970].

An

further to amend the Assam Ministers', Ministers' of State and Deputy Ministers' Salaries and Allowances Act, 1958

Preamble. Whereas it is expedient further to amend the Assam Assam Act Ministers', Ministers' of State and Deputy Ministers' XV of Salaries and Allowances Act, 1958, hereinafter called the principal Act, in the manner hereinafter appearing;

It is hereby enacted in the Twenty-first Year of the Republic of India as follows:—

Short title 1. (1) This Act may be called the Assam Ministers', and commen-Ministers' of State and Deputy Ministers' Salaries cement, and Allowances (Amendment) Act, 1970.

- (2) It shall come into force at once.
- 2. For section 8 of the principal Act, the following shall be substituted, namely:—

Amendment '8. A Minister, a Minister of State and a Deputy of section 8 of Assam Act Minister and the members of their families shall be XV of 1958. entitled to such medical treatment and benefits as may be laid down by rules to be made by the State Government.

Explanation.—1. For the purpose of this section the expression 'the members of their families' shall mean and include such members as may be prescribed by rules.

2. Those who are entitled to free medical attendance and treatment may take the same from any registered physician of their choice—Allopathic, Ayurvedic, Unani or Homoeopathic and medical bills on prescription of such physicians are re-imbursable."

The 9th September 1970

No.LJL.82/70/2.—The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

ASSAM ACT XII OF 1970

(Received the assent of the Governor on the 28th August 1970)

THE ASSAM SPEAKER'S SALARIES AND ALLOWANCES (AMENDMENT) ACT, 1970

[Published in the Assam Gazette, Extraordinary, dated the 10th September [1970]

An

further to amend the Assam Speaker's Salaries and Allowances
Act, 1958.

Preamble. Whereas it is expedient further to amend the Assam Assam Act Speaker's Salaries and Allowances Act, 1958, hereinafter called the principal Act, in the manner hereinafter appearing;

It is hereby enacted in the Twenty-first year of the Republic of India as follows:-

Smort title and com-

- 1. (1) This Act may be called the Assam Speaker's mencement. Salaries and Allowances (Amendment) Act, 1970.
 - (2) It shall come into force at once.
 - 2. For section 8 of the principal Act, the following shall be substituted, namely:
- "8. The Speaker and the members of his family Amendment of section 8 shall be entitled to such medical treatment and benefit of of Assam as may be laid down by rules to be made by the State Act XXV of Government.

Explanation.—1. For the purpose of this section the expression 'the members of his family' shall mean and include such members as may be prescribed by rules.

2. Those who are entitled to free medical attendance and treatment may take the same from any registered physician of their choice-Allophathic, Ayurvedic, Unani or Homoeopathic and medical bills on prescription of such physicians are re-imbursable.'

> B. SARMA, Secy. to the Government of Assam. Law Department.

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